



2026:AHC:40205-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 471 of 2026

Dalbir Singh Yadav

.....Petitioner(s)

Versus

The State of U.P. and 8 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ankur Garg, Rajesh Kumar Mishra
Counsel for Respondent(s)	:	C.S.C., Shyam Mani Shukla

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking removal of encroachments over chak road no. 79 and recover damages from respondent nos. 7, 8 and 9.
2. A perusal of the record indicates that the petitioner having a personal dispute with respondent nos. 7, 8 & 9 pertaining to Khasra no. 2042 regarding which he claims to be owner and alleges that respondent no. 7 has taken possession of the said plot in colour of his uniform being a police personnel.
3. In view thereof, filing of the present petition purportedly in public interest cannot be entertained.
4. Besides the same, learned Standing Counsel points out that already proceedings under Section 67 of the U.P. Revenue Code, 2006 are pending against respondent no. 7.
5. In view of the above fact situation, we do not find any reason to entertain the present petition. The same is, therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 23, 2026

nd